
(2020) 10 DEL CK 0022

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 1937 Of 2020

Vinay Saini & Ors

APPELLANT

Vs

State (GOVT.Of NCT Delhi) & Anr

RESPONDENT

Date of Decision : 07-10-2020

Acts Referred:

Citation : (2020) 10 DEL CK 0022

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : Yogesh Kaushik, Panna Lal Sharma

Final Decision : Allowed

Judgement

Suresh Kumar Kait, J

The hearing has been conducted through video conferencing.

1. Vide the present petition, petitioners seek direction thereby for quashing of FIR No. 289/2018 dated 01.11.2018, registered at PS - Hau z Khas, Delhi and all other proceedings arising therefrom.

2. Notice issued.

3. Notice is accepted by learned APP for State and by respondent No.2 and with the consent of counsel for parties, the present petition is taken up for final disposal.

4. Petitioner No.1 and respondent No.2 got married on 11.05.2014 as per Hindu rites and rituals. Due to extreme incompatibilities between petitioner No.1 and respondent No.2, they started living separately since August, 2016.

5. Petitioners and respondent No.2 entered into an amicable settlement before the Counselling Cell, Family Courts Saket (South-East), New Delhi vide Settlement dated 27.03.2019 and settled all their disputes amicably.

6. Petitioners have handed over a demand draft for an amount of Rs.4 lacs towards the balance amount to the respondent No.2 today.
7. Complainant is present in person and has been identified by SI Kamlesh/IO and submits that matter has been settled, she has received all the payment in terms of the settlement and she does not wish to prosecute the matter any further.
8. Taking into account the aforesaid facts, this Court is inclined to quash the FIR as no useful purpose would be served in prosecuting petitioners any further.
9. For the reasons afore-recorded, FIR No.0289/2018 dated 01.11.2018, registered at PS - Hauz Khas, Delhi and consequent proceedings emanating therefrom are quashed.
10. The petition is, accordingly, allowed and disposed of.
11. The order be uploaded on the website forthwith.